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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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~~यह~~ भाग में भिन्न पृष्ठ संख्या दी जाती हैं जिससे कि यह अलग संकलन के रूप में रखा जा सके ।

Separate-paging is given to this Part in order that it may be filed  
as a separate compilation.

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MINISTRY OF COMMERCE

NOTIFICATIONS

*New Delhi, the 20th December 1965*

S.O. 3975.—In exercise of the powers conferred by section 6 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), and after previous publication as required by sub-rule (2) of rule 11 of the Export (Quality Control and Inspection) Rules, 1964, the Central Government hereby:—

- (1) notifies that the minerals and ores specified in the Schedule annexed hereto shall be subject to inspection prior to export;
  - (2) specifies that type of inspection which is in accordance with the Export of Minerals and Ores—Group I (Inspection) Rules, 1965, as the type of inspection which would be applied to such minerals and ores.
2. This notification shall come into force on 1st January, 1966.

SCHEDULE

*Minerals and Ores—Group I*

1. Manganese Ore, excluding manganese dioxide.
2. Iron Ore.
3. Ferromanganese, including ferromanganese slag.
4. Bauxite, including calcined bauxite.

[No. 60(7)/Exp. Insp./63.]

**S.O. 3976.**—In exercise of the powers conferred by section 7 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), the Central Government hereby makes the following amendment in the notification of the Government of India in the Ministry of Commerce No. S.O. 3152, dated the 30th September, 1965, namely:—

In the said notification.—

- (i) for the words “manganese ore and iron ore” appearing for the first time, the words “the minerals and ores specified in Schedule II annexed hereto” shall be substituted;
- (ii) for the words, figures and brackets “sub-rule (4) of rule 3 of the Export of Manganese Ore and Iron Ore (Inspection) Rules, 1965”, the following words, figures and brackets shall be substituted, namely:—  
“sub-rule (4) of rule 4 of the Export of Minerals and Ores—Group I (Inspection) Rules, 1965”;
- (iii) in Schedule I, after the entry against serial No. 7, the following shall be inserted namely:—  
“8. M/s. Inspection and Testing Co., India (Private) Ltd., Calcutta.  
9. M/s. Cargo Inspectors and Superintendents Co. (P) Ltd., Bombay.  
10. M/s. Chem-Med Analytical Laboratories, Bombay.”;
- (iv) after Schedule I, the following Schedule shall be inserted, namely:—

“SCHEDULE II

1. Manganese Ore, Excluding manganese dioxide.
2. Iron Ore.
3. Ferromanganese, including ferromanganese slag.
4. Bauxite, including calcined bauxite.”

[No. 60(7)/Exp. Insp./63.]

**S.O. 3977.**—In exercise of the powers conferred by section 17 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), and in supersession of the notification of the Government of India in the Ministry of Commerce No. S. O. 3153, dated the 30th September, 1965, the Central Government hereby makes the following rules, namely:—

**1. Short title and commencement.**—(1) These rules may be called the Export of Minerals and Ores—Group I (Inspection) Rules, 1965.

(2) These rules shall come into force on 1st January, 1966.

**2. Definitions.**—In these rules “minerals or ores” means any of the minerals or ores specified in the Schedule annexed hereto.

**3. Basis of Inspection.**—Inspection of minerals or ores intended for export shall be carried out with a view to seeing whether the said minerals or ores conform to the specifications stipulated in the export contract as declared by the exporter.

**4. Procedure of Inspection.**—(1) The exporter shall give intimation of the name and expected date of arrival of the vessel in which he intends to make shipment of the minerals or ores and also submit a declaration of the specifications stipulated in the export contract to any of the agencies recognised for the purpose under section 7 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), (hereinafter referred to as the inspection agency) to enable it to carry out the inspection in accordance with these rules.

(2) Every intimation and declaration under sub-rule (1) shall be given not less than two days before the expected date of commencement of loading.

(3) On receipt of the intimation and declaration under sub-rule (2), the inspection agency shall inspect the consignment of the minerals or ores to be exported and draw samples therefrom with a view to seeing whether the said minerals or ores conform to the specifications stipulated in the export contract.

(4) Within ten days of the completion of inspection of the minerals or ores at the last port of loading, the inspection agency shall send to the exporter, in duplicate, a report containing the results of its inspection and send a copy thereof to the local Customs authority and the Export Inspection Council, Ministry of Commerce, Calcutta—1.

5. **Place of Inspection.**—Every inspection of the minerals or ores under these rules shall be carried out at the port of shipment.

6. **Appeal.**—(1) Any person aggrieved by the report of the inspection agency under sub-rule (4) of rule 4 may, within ten days of the receipt of the report by him, prefer an appeal to a panel of experts consisting of not less than three persons appointed for the purpose by the Central Government.

(2) The decision of the panel on such appeal shall be final.

7. **Fees.**—The following fees shall be charged for inspection of the minerals or ores under these rules:—

1. *Managanes Ore.*

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|------------------------|--------------------------------|
| (a) Sampling.          | 25 paise per tonne.            |
| (b) Complete analysis. | Rs. 50.00 per analysis report. |

2. *Iron Ore.*

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|----------------------------|---|
| (a) Sampling.              | 14 paise per tonne for non-mechanised loading.                            |
| (b) Analysis for moisture. | Rs. 10.00 per analysis report.  |
| (c) Commercial analysis.   | Rs. 35.00 per analysis report.  |
| (d) Complete analysis.     | Rs. 50.00 per analysis report.  |
| (e) Partial analysis.      | Rs. 15.00 for the first element and Rs. 8.00 for each subsequent element. |

3. *Ferromanganese.*

30 paise per tonne subject to a minimum of Rs. 200 for each consignment.

4. *Bauxite, including calcined bauxite.*

30 paise per tonne subject to a minimum of Rs. 200 for each consignment.

5. *Ferromanganese slag.*

30 paise per tonne subject to a minimum of Rs. 150 for each consignment.

SCHEDULE.

*Minerals and Ores—Group I*

1. Manganese Ore, excluding manganese dioxide.
2. Iron Ore.
3. Ferromanganese, including ferromanganese slag.
4. Bauxite, including calcined bauxite.

[No. 60(7)/Exp. Insp./63.]

S. K. MUKHERJEE, Jt. Secy.

